GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 3958

TO BE ANSWERED ON THE 20TH MARCH, 2018 /PHALGUNA 29, 1939 (SAKA)

COMMITTEES ON POLICE REFORMS

3958. SHRI JAGDAMBIKA PAL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the Committees/ commissions constituted by the Government on Police reforms and functioning of Police forces along with the terms of reference and the mandate of the said Committees/Commissions;
- (b) whether such Committees/ Commissions have submitted their reports to the Government;
- (c) if so, the details thereof and the follow up action taken by the Government thereon;
- (d) whether the Government has held consultations with various States in this regard;
- (e) if so, the reaction of the State Governments thereto; and
- (f) the total funds granted/utilized by the State Governments on police reforms and functioning of police forces during each of the last three years and the current year, State-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) to (e): The details of the Committees/Commissions on Police reforms along with the terms of reference and the action taken by the Government is given at Annexure-I.

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As "Police" is a State subject, falling in list II of seventh schedule of the

Constitution of India, it is primarily the responsibility of the State

Governments/UT Administrations to implement recommendations of the

Committee/ commissions.

The reports of the Committees/Commissions were forwarded by the Central

Government to the States/Union Territories for appropriate action.

(f): Police Reforms are more about governance, accountability, processes

& therefore do not require large amount of funds. The data regarding total

funds granted/utilized for modernization of police forces in the country

during each of the last three years and the current year is given at

Annexure-II.

Annexure –I to Lok Sabha Unstarred Q. No. 3958 for 20.3.2018

The details of the Committees/Commission on Police reforms and functioning of Police forces

	The details of the Committees/Commission on Fonce ferorms and functioning of Fonce forces										
S. No.	Name of Committees/	the	Date of constitution	Terms of reference Major recommendations made by Committees/Commissions.							
NO.			constitution	Commutees/Commissions.	Action taken by the Government						
1	Commissions	D 1'	15 11 1077	TO DOING AT THE WATER CO.							
1.	National	Police	15.11.1977	To Redefine the role, duties, powers and Welfare measures for	Submitted eight Reports during						
	Commission	under		responsibilities of the police with special Police	February 1979 to May 1981.						
	chairmanship	Shri		reference to prevention and control of crime and Amendment of various							
	Dharm Vira			maintenance of public order. sections Code of Criminal	The first Report was laid on the						
				To examine the development of the principles Procedure (CrPC)	Table of Lok Sabha on 1.2.1980.						
				underlying the present policing system, including To organise training							
				the method of magisterial supervision, evaluate courses for Police	Public Order" and						
				•	"Police" are "State subjects" falling						
				weakness of inadequate, and suggest appropriate Police	in Entry 1 & 2 of List-II of the						
				changes in the system and the basic laws	Seventh Schedule of the						
				governing the system.	Constitution of India. The Reports						
				To examine, if any changes are necessary in the	of the NPC were forwarded to the						
				existing method of administration, disciplinary	State Governments and Union						
				control and accountability.	Territory Administrations for						
				> To examine methods of maintaining crime	appropriate action.						
				records and statistics and suggest methods for							
				making them uniform and systematic.							
				To review policing in rural areas, evaluate any							
				new arrangements that have been made and							
				recommend changes that necessary.							
				·							
				> To examine the system of policing required in							
				non-rural and urbanized areas including							
				metropolitan areas, and suggest the pattern that							
				would be the most suitable, etc.							

Police Reforms under Chairmanship of Shri Government and the State Governments/UT State Governments/UT Complaints Board Complaints Board 2 nd and final report	ort submitted on
J.F. Riberio recommendations of the National Police Establishment of the 18.03.1999	
Commission, Law Commission, National Human Rights Commission and Vohra Committee; State Security Commission Committee for selection of DGP of States under the	
To suggest ways and means for implementation of the pending recommendations of the above Chairman of UPSC The Rep	port of Riberio
Commissions/Committee; Committee on lawer forwarded ➤ Consider and make recommendations regarding Governments and	to the State
any other matter which the Government may refer to the Committee or which the Committee action	
considers necessary in this behalf.	
3. Padmanabhaiah 05.01.2000 ➤ To examine the specify the challenges that the Submitted on 30.00	8.2000
Committee on Police police in India would face during the next Recruitment of	
Reforms millennium; Constables to be restricted in The	Report of
6	Committee on
police force, as it is organised and structured 1:4 is reached. Police Reforms we	
today, to see if it would be able to meet those > National Board for the State Governm	
challenges; Police Recruitment may be set Territory Admin to understand and appreciate the gap between the up for setting question papers appropriate action	nistrations for
public expectations and the police performance for recruitment to the level of	
and whether this gap can be filled without making SIs. Conduct of examination	
any basic changes in structure, organisation and and evaluation of papers should	
the attitudes of the police; be done by States.	
➤ to envision a new look, cultured, people-friedly ➤ In-Service Training	
and a fighting-fit police force which is able to win needs better attention.	
the confidence and trust of the people and at the The traditional system of	
same time, can tackle effectively the problems of village policing should be	
organised crime, militancy and terrorism; revived and proper utilization of → to suggest measures to equip the police to the same should be made	
adequately meet the challenges of the modern, hi-	
tech criminal and of cyber crime, etc.	

4.	Committee on Reforms of Criminal Justice System under Dr. Justice V.S. Malimath.	24.11.2000	 to examine the fundamental principles of criminal jurisprudence, including the constitutional provisions relating to criminal jurisprudence and see if any modifications or amendments are required thereto; To examine in the light of findings on fundamental principles and aspects of criminal jurisprudence as to whether there is a need to rewrite the Code of Criminal Procedure, the Indian Penal Code and the Indian Evidence act to bring them in tune with the demand of the times and in harmony with the aspirations of the people of India; To make specific recommendations on simplifying judicial procedures and practices and making the delivery of justice to the common man closer, faster, uncomplicated and inexpensive; To suggest ways and means of developing such synergy among the judiciary, the Prosecution and the Police as restores the confidence of the common man in the Criminal Justice System by protecting the innocent and the victim and by punishing unsparingly the guilty and the criminal; To suggest sound system of managing, on professional lines, the pendency of cases at investigation and trial stages and making the Police, the Prosecution and the Judiciary accountable for delay in their respective domains. 	 ➢ Separation of investigation from law and order. ➢ Establishment of the State Security Commission. ➢ Review of IPC, Cr.PC and Evidence Act ➢ Organised crime, federal crime and terrorism 	The Report of Committee on Reforms of Criminal Justice System were forwarded to the State Governments and Union Territory Administrations for appropriate action.
5.	Review Committee headed by Shri R.S Mooshahary on recommendations of National Police Commissions and other Commissions/ Committees on Police reforms	21.12.2004	 To review the recommendations of the previous commissions/Committees set up on Police Reforms. To shortlist the recommendations which have not been implemented or have been implemented only partially, and To recommend the present course of action on such recommendations. 	Review Committee has shortlisted 49 recommendations, mainly pertaining to: Training of policeman at all levels. Separation of investigation from the law and order. Accountability of Police to public Enactment of new Police Act	Submitted on 23.03.2005 The Recommendations of the Review Committee were forwarded to the State Governments and Union Territory Administrations for appropriate action.

Annexure -II to Lok Sabha Unstarred Q. No. 3958 for 20.3.2018

Funds released and Utilized in respect of State Governments under MPF Scheme during 2014-15 to 2016-17 and the current year, i.e., 2017-18. (in Rs. Crore)

	2014-15		2015-16		2016-17	2016-17		
Name of State	Released*	Utilized	Released	Utilized	Released	Utilized	Released	Utilized
Andhra Pradesh	54.17	54.17	32.56	32.56	41.10	3.05	21.074	
Arunachal	9.69	9.14	3.05	2.70	2.69	0.49	0.514	
Assam	43.29	7.70	3.29 + 59.30 **	55.94	4.68	3.28	2.16	
Bihar	49.08	48.06	26.57	17.18	19.15	3.45	2.262	
Chhattisgarh	37.36	34.86	14.24	8.92	1.73	1.21	0.798	
Goa	1.86	1.07	0.13	0.13	0.18	0.13	0.084	
Gujarat	72.65	72.65	23.75	23.75	43.22	10.08	29.85	
Haryana	28.25	28.25	14.74	13.37	19.29	1.43	12.5922	
Himachal Pradesh	5.75	5.75	0.44	0.44	5.58	0.44	3.648	
Jammu &	105.17		35.88		34.54		42.994	
Kashmir		104.86		33.08		4.98		
Jharkhand	34.52	33.94	22.44	12.46	1.64	1.15	0.756	
Karnataka	103.65	103.65	39.45	38.20	72.04	4.79	3.14	
Kerala	42.00	39.78	2.01	2.01	11.09	6.58	14.1	
Madhya Pradesh	58.18	58.09	26.80	26.80	21.86	3.38	27.06	
Maharashtra	76.65	73.06	50.88	5.88	12.80	5.88	3.858	Utilisation not
Manipur	28.45	25.30	7.79	6.62	8.37	1.19	0.78	—due
Meghalaya	6.98	6.98	0.47+ 7.81 **	7.76	0.67	0.47	1.026	duc
Mizoram	19.03	19.03	5.41	5.41	8.12	0.60	6.062	
Nagaland	31.39	31.39	13.78	13.78	18.05	1.34	12.04	
Odisha	42.92	42.92	19.46	19.17	26.22	17.46	16.558	
Punjab	38.13	38.13	20.67	19.52	27.60	1.95	14.21	
Rajasthan	102.50	102.50	34.18	34.18	34.54	22.22	26.896	
Sikkim	3.57	3.57	0.22	0.22	1.96	0.22	2.074	
Tamil Nadu	85.74	85.74	63.9	63.54	89.24	4.35	2.85	
Tripura	22.69	15.79	7.00	3.24	1.40	0.98	0.642	
Telangana	68.13	68.13	16.32	16.32	29.40	2.18	20.404	
Uttar Pradesh	169.23	169.23	69.99	67.25	35.80	7.67	5.172	

Uttarakhand	8.81	7.32	3.74	3.74	8.53	0.42	3.926
West Bengal	47.40	19.29	35.52	31.61	12.31	3.60	47.36
Total	1397.24	1310.35	661.79	565.78	593.80	114.97	324.8902
Contingency							
Reserve ^							
Mega City ^							
Policing							
PMU***			0.32		0.22		0.09
G/Total	1397.24		662.11		594.02		324.9802

Note: Releases have varied vis-à-vis allocations. Where release is less than allocation, the same is on account of non-submission of Utilization Certificates(UCs) and where release exceeds allocation, the same is on account of releases made for Mega City Policing or/and supplementary releases or/and better performance incentives.

^{*} Released amount includes funds released to OFB for supply of items to States.

^{**}Rs. 67.11 crore released to Assam (Rs. 59.30 crore) and Meghalaya (Rs. 7.81 crore) for South Asian Games.

^{***}Programme Management Unit.

[^] Release of these funds shown against relevant State.